

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 16.09.2022**

**Misc. Application No. 1017 of 2022  
And  
Appeal No. 563 of 2022**

BSE Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Pesi Modi Senior Advocate with Mr. Vivek Shetty, Ms. Asadulla Thangal, Mr. K. C. Jacob and Mr. Dhaval Vora, Advocates i/b AZB & Partners for the Appellant.

Mr. Gaurav Joshi, Senior Advocate with Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K Ashar & Co. for the Respondent.

**ORDER:**

1. Let a reply be filed by the respondent within three weeks.

Rejoinder may be filed within three weeks thereafter. List for admission on November 21, 2022.

2. In the meanwhile, the effect and operation of the impugned order shall remain stayed.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

16.09.2022  
PK